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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

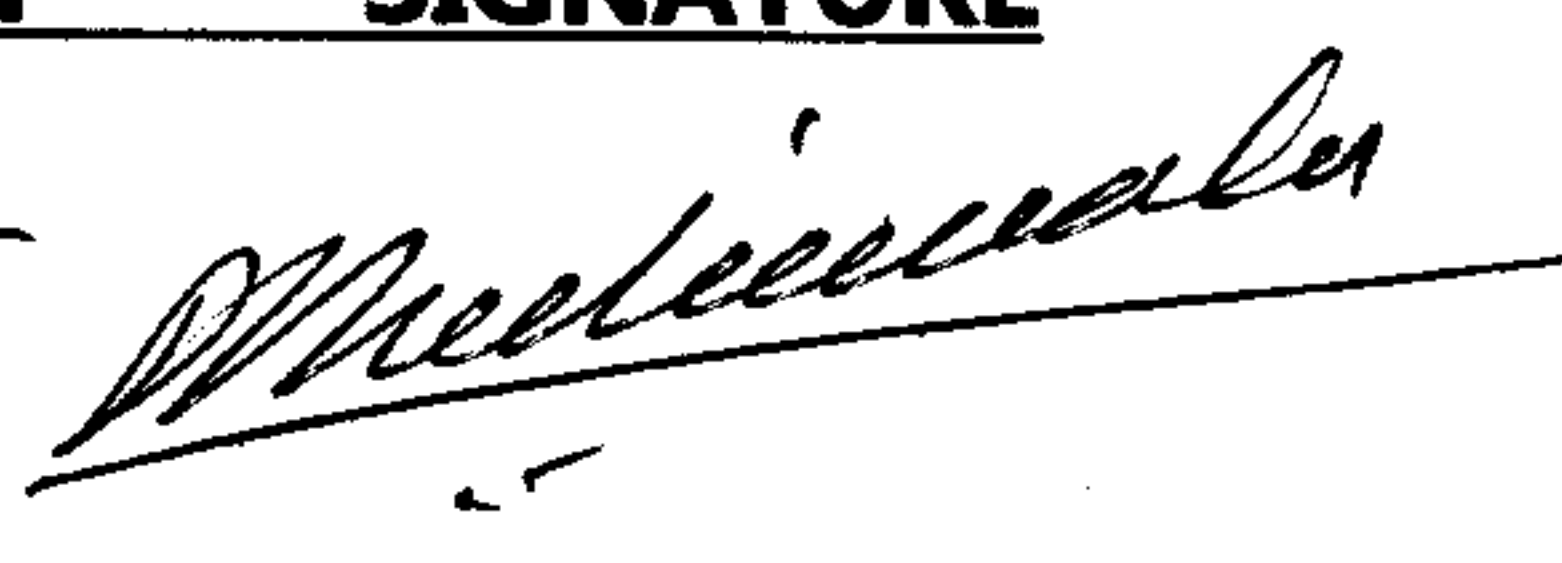
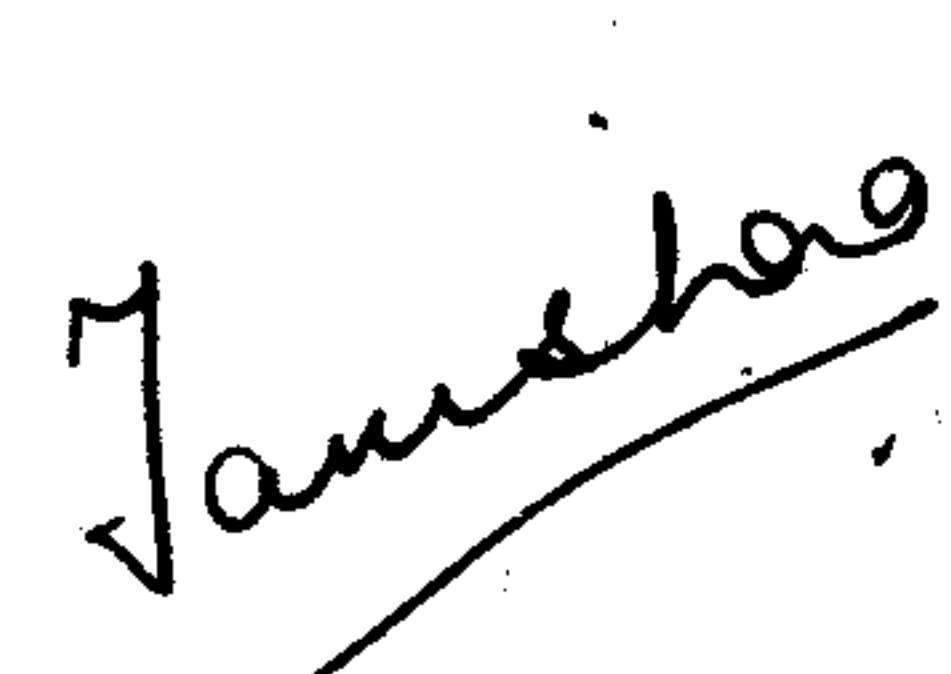
TP 91/397-398/NCLT/AHM/2016 (New)
C.P. No.14/397-398/CLB/MB/2015 (Old)

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2018**

Name of the Company: Gaurav Soni & Ors.
V/s
Chamunda Pharma Machinerics Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956;

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PAVAN S-GODIAWALA	ADVOCATE	RESPONDENT No.1.	
2.	Tanisha Khubchandani Keena Parikh for Arjun R Sheth	Adv. Adv.	Petitioners }	


ORDER

Learned Advocate Mr. Tanish Khubchandani i/b Learned Advocate Mr. Arjun Sheth present for Petitioners. Learned Advocate Mr. Pavan Godiawala present for Respondent No.1. None present for Respondents.

The learned lawyer appearing on behalf of petitioner seeking adjournment on the ground that her senior has undergone serious surgery and he is under further treatment.

Prayer is allowed.

List the matter on 26.04.2018.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 7th day of March, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL